[9 March, 2006] RAJYA SABHA

(iii) In a likely event of any default, direct supply to HT consumers or any other more credible distribution licensees as per-the provisions of Electricity Act, 2003.

Grievances of Delhi citizens

1873. SHRI B.J. PANDA: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that Delhi Government propose to have an ombudsman to address the problems of Delhi citizens in the power sector;

(b) if so, the details thereof;

(c) whether this body is also proposed to be set up in other sectors to address the grievances of Delhi citizens; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) and (b) Delhi Electricity Regulatory Commission has appointed Ombudsman under Section 42(6) of the Electricity Act, 2003 to settle grievances of consumers of power sector. The office of Ombudsman is located at B-53, Paschimi Marg, Opposite Tagore International School, Vasant Vihar, New Delhi-110057. The office of the Ombudsman is functional since August 2004.

(a) and (d) Public Guarance Commission (PGC) in Delhi addresses the grievances of Dalhi cilition

Demand of electricity in Rejasthen

1874. DR. GYAR PRAKASH PILANIA: Will the Minsiter of POWER be pleased to state:

(a) the total demand and availability of electricity in Rajasthan at present;

(b) the schemes to meet the electricity deficit in Rajasthan;

(c) whether the rural electrification programme is being implemented in remote areas of Rajasthan particularly in the bordering villages, and if so, the outcome thereof;